

HARYANA VIDHAN SABHA

Bill No. 32— HLA OF 2022

THE HARYANA LEGISLATIVE ASSEMBLY (SALARY, ALLOWANCES AND PENSION OF MEMBERS) SECOND AMENDMENT BILL, 2022.

(Bill as passed by the Haryana Vidhan Sabha)

The following Bill was passed by the Haryana Vidhan Sabha:—

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BILL

further to amend the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Act, 1975.

Be it enacted by the Legislature of the State of Haryana in the Seventy-third Year of the Republic of India as follows:—

1. This Act may be called the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Second Amendment Act, 2022. Short title.
2. In section 3D of the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Act, 1975 (hereinafter called the principal Act), for the words “fifteen thousand rupees”, the words “twenty thousand rupees” shall be substituted. Amendment of section 3D of Haryana Act 2 of 1975.
3. After section 3D of the principal Act, the following section shall be inserted, namely:— Insertion of section 3E in Haryana Act 2 of 1975.

“3E. Driver allowance.— A member shall be entitled to driver allowance at the rate of twenty thousand rupees per month which the Haryana Vidhan Sabha Secretariat may directly credit to the account of person to be notified by the member to the Secretariat to work as his Driver:

Provided that the person so notified by the member shall continue to render assistance to the member at his pleasure.”

Chandigarh:
The 16th January, 2023.

R.K. Nandal,
Secretary.